

## FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR  
M/S KRISFO INFOTECH SOLUTIONS PRIVATE LIMITED  
OPERATING IN SELF-SERVICE KIOSKS FOR BANKING AND  
OTHER SECTORS AT BENGALURUUnder Regulation 36A(1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

## RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN & CIN/LLP No.	Krisfo Infotech Solutions Private Limited CIN: U72200KA2008PTC047825 PAN: AADCK5330R	
2. Address of the Registered Office	1232/35-3, Second Floor, 24th Main, J.P Nagar, 7th Phase, Puttenahalli, Near Brigade Palm Springs, Bangalore, Karnataka- 560078 NA	
3. URL of website	NA	
4. Details of place where majority of fixed assets are located	The Company does not have any fixed assets	
5. Installed capacity of main products/ services	Not applicable	
6. Quantity and value of main products/ sold in last financial year	Financial Year	Turnover (Amount Rs. in '000)*
	2023-24	11,729.10
	2024-25	2,432.23
	* Based on the audited financial statements.	
7. Number of Employees/Workmen	The Corporate Debtor does not have any employees/workmen as on the Insolvency Commencement Date	
8. Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL :	Information can be sought through communication to the following email: E-mail: krisfo.cirp@gmail.com	
9. Eligibility for resolution applicants under Section 25 (2) (h) of the Code is available at URL :	Information can be sought through communication to the following email: E-mail: krisfo.cirp@gmail.com	
10. Last date for receipt of expression of interest	23-07-2026	
11. Date of issue of provisional list of prospective resolution applicants	29-07-2026	
12. Last date for submission of objections to provisional list	03-08-2026	
13. Date of issue of final list of prospective resolution applicants	07-08-2026	
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11-08-2026	
15. Last date for submission of resolution plans	10-09-2026*	
16. Process email id to submit Expression of Interest	krisfo.cirp@gmail.com	
17. Details of the Corporate Debtor's registration status as MSME	- Registered as Micro Enterprise UDYAM Registration Number: UDYAM-KR-03-0137086	

\*Note: The submission of Resolution Plans as per this Form G is subject to filing of the application. If any, with the Hon'ble National Company Law Tribunal ("NCLT"), Bengaluru Bench for the extension of the period of the corporate insolvency resolution process and the same being granted.

Sd/-  
Anuja Sudhir Bhat  
Interim Resolution Professional / Deemed Resolution Professional  
For Krisfo Infotech Solutions Private Limited (Under CIRP)  
IBBI Registration No: IBBI/PA-002/IP-N01212/2022-2023/14077  
AFA Details: AA2/14077/02/300627/204389 valid up to 30.06.2027  
Regd. Address: Flat No. 8241, Prestige Lakeside Habitat, 3rd 55, Opp. HP Petrol Pump, Gunjur, Bengaluru, Karnataka-560087

## PUBLIC NOTICE

[Under section 102 of the Insolvency and Bankruptcy Code, 2016]

FOR THE ATTENTION OF THE CREDITORS OF  
MS. VANI MYSORE,  
PERSONAL GUARANTOR / DEBTOR

## RELEVANT PARTICULARS

1. Name of the Personal Guarantor	Ms. Vani Mysore
2. Address of Personal Guarantor	No 537, Jyeshtha, 3rd Main, B S K 3rd Stage, Ginnagar, Hosakerehalli Cross, Bangalore -560085.
3. Details of the order admitting the application	Hon'ble NCLT, Bengaluru Bench admitted the Insolvency Resolution Process against Ms. Vani Mysore, Personal Guarantor of Corporate Debtor (M/s. Kashyap Constructions Private Limited) vide order dated 18.06.2026 in CP (IB) 50/BB/2024
4. Insolvency commencement date in respect of Personal Guarantor	18.06.2026
5. Name and registration number of the insolvency professional acting as resolution professional	CA SHIRLEY MATHEW REG NO: IBBI/PA001/IP-P01043/2017-18/11716
6. Address and e-mail of the resolution professional, as registered with the Board	No. 23 Fifth Cross Hutchins Road, St. Thomas Town, Bangalore-560084 Email: shirley@smathew.in
7. Address and e-mail to be used for correspondence with the resolution professional	No. 23 Fifth Cross Hutchins Road, St. Thomas Town, Bangalore-560084 Email: pg.vanimysore@gmail.com
8. Last date for submission of claims	29.07.2026
9. Relevant Forms are available at	https://ibbi.gov.in/home/downloads

Notice is hereby given that Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of an individual insolvency resolution process of Ms. Vani Mysore, Personal Guarantor of M/s. Kashyap Constructions Private Limited Ltd on 18.06.2026 (Order uploaded on NCLT portal on 02.07.2026).

The creditors of Ms. Vani Mysore, are hereby called upon to submit their claims with proof on or before 29.07.2026 to the Resolution Professional in the prescribed form 'Form B' under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 at the address mentioned against entry No. 7.

The creditors shall submit their claims along with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
SHIRLEY MATHEW  
Resolution Professional  
REG NO: IBBI/PA-001/IP-P01043/2017-18/11716  
AFA: AA1/11716/02/311226/108593 valid up to 31.12.2026  
Date: 08.07.2026  
Place: Bengaluru

## PUBLIC NOTICE

[Under section 102 of the Insolvency and Bankruptcy Code, 2016]

FOR THE ATTENTION OF THE CREDITORS OF  
MR. SANTOSH L.S.,  
PERSONAL GUARANTOR / DEBTOR

## RELEVANT PARTICULARS

1. Name of the Personal Guarantor	Mr. Santosh LS
2. Address of Personal Guarantor	No 537, Jyeshtha, 3rd Main, B S K 3rd Stage, Ginnagar, Hosakerehalli Cross, Bangalore -560085.
3. Details of the order admitting the application	Hon'ble NCLT, Bengaluru Bench admitted the Insolvency Resolution Process against Mr. Santosh LS, Personal Guarantor of Corporate Debtor (M/s. Kashyap Constructions Private Limited) vide order dated 18.06.2026 in CP (IB) 48/BB/2024
4. Insolvency commencement date in respect of Personal Guarantor	18.06.2026
5. Name and registration number of the insolvency professional acting as resolution professional	CA SHIRLEY MATHEW REG NO: IBBI/PA001/IP-P01043/2017-18/11716
6. Address and e-mail of the resolution professional, as registered with the Board	No. 23 Fifth Cross Hutchins Road, St. Thomas Town, Bangalore-560084 Email: shirley@smathew.in
7. Address and e-mail to be used for correspondence with the resolution professional	No. 23 Fifth Cross Hutchins Road, St. Thomas Town, Bangalore-560084 Email: pg.vanimysore@gmail.com
8. Last date for submission of claims	29.07.2026
9. Relevant Forms are available at	https://ibbi.gov.in/home/downloads

Notice is hereby given that Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of an individual insolvency resolution process of Mr. Santosh L.S., Personal Guarantor of M/s. Kashyap Constructions Private Limited Ltd on 18.06.2026 (Order uploaded on NCLT portal on 02.07.2026).

The creditors of Mr. Santosh L.S. are hereby called upon to submit their claims with proof on or before 29.07.2026 to the Resolution Professional in the prescribed form 'Form B' under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 at the address mentioned against entry No. 7.

The creditors shall submit their claims along with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
SHIRLEY MATHEW  
Resolution Professional  
REG NO: IBBI/PA-001/IP-P01043/2017-18/11716  
AFA: AA1/11716/02/311226/108593 valid up to 31.12.2026  
Date: 08.07.2026  
Place: Bengaluru

## SCHEDULE I

## FORM A

PUBLIC ANNOUNCEMENT  
(Regulation 14 of the Insolvency and Bankruptcy Board of India  
(Voluntary Liquidation Process) Regulations, 2017)  
FOR THE ATTENTION OF STAKEHOLDERS OF  
TCI RESEARCH PRIVATE LIMITED

## RELEVANT PARTICULARS

1. Name of the corporate person	TCI Research Private Limited
2. Date of incorporation of corporate person	07.05.2019
3. Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Bengaluru, Karnataka
4. Corporate Identification Number / Limited Liability Identity Number of Corporate Person	U15100KA2019FTC124089
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person	SF-02, RVS Surmer, 2nd Main, Ganigarapalya, Hosahalli, Doddakallasandra, Bengaluru -560062, Karnataka, India
6. Liquidation commencement Date of corporate person	3 <sup>rd</sup> July, 2026
	Name: Mr. Ratnakar Shetty
	Address: RP&R Co LLP #16, Level 3, Skyline Towers, 7th Cross, Sampige Road, Malleswaram, Bengaluru-560003 E-mail address: rshetty.co@gmail.com Contact No: +91 9986404040
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Registration No: IBBI/PA-001/IP-P01630/2019-2020/12718
8. Last date for submission of claims	1 <sup>st</sup> August, 2026

Notice is hereby given that TCI Research Private Limited has commenced voluntary liquidation on 3<sup>rd</sup> July, 2026.The stakeholders of TCI Research Private Limited are hereby called upon to submit a proof of their claims, on or before 1<sup>st</sup> August, 2026, to the Liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator

Sd/-  
Ratnakar Shetty  
Liquidator in the Arcil of TCI Research Private LimitedDate: 7<sup>th</sup> July, 2026

Place: Bengaluru

## POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil - Trust -2026 -011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.

And whereas, the said "Original Lender" is, unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil - Trust -2026 -011" all its rights, title and interest, in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No	Name of the Borrower/Mortgagor/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	0171SB ML01861	Mr./Ms. Mdasiapatel Mdastanpatel (Borrower) Mr./Ms. Shahenajabegum Mdastanpatel (Co Borrower)	₹ 12,21,094.72/- as on 22/01/2026	22/01/2026	03-07-2026	Symbolic	All That Piece And Parcel Of The Property Belonging To Shahenajabegum Mdastanpatel. Property Bearing Gp 267 Admeasuring East West 40ft, North South 41 Ft 5 Inches Situated At Village Mannakheli Tq Humnabad Dist. Bidar and bounded as follows: North: Land Of Maroof Sab South: Land Of Ibrahim Sab East: Land Of Syed Sajid West: Land Of Mko Moinoddin
2	0299SB ML00128	Mr./Ms. Naseema Hanif (Borrower) Mr./Ms. Md Mustafa (Co Borrower) Mr./Ms. Khairun Begum (Co Borrower)	₹ 7,66,071.51/- as on 27/01/2026	04/02/2026	03-07-2026	Symbolic	The Property Admeasuring An Extent Of 988 Sq.Ft. Comprised In Property No. (S) 1/400, Situated In Belkhera Village, Within The Sub-Registration District Of Humnabad Bounded As. and bounded as follows: North: Property Of Chandrappa South: Road East: Property Of Ajeer Sab West: Property Of Paramma
3	0171SB ML02597	Mr./Ms. Mdsiddiqiyaz Mohammedmuzaffar (Borrower) Mr./Ms. Mdumzaffar Jurathali (Co Borrower) Mr./Ms. Ghousiyabegum Mdumzaffar (Co Borrower)	₹ 14,73,832.25/- as on 23/01/2026	23/01/2026	03-07-2026	Symbolic	All That Piece And Parcel Of The Property Belonging To Mdumzaffar Jurathali. Property Bearing House Cmc No.: 9-186/1 (Old) 9-203/1 (New) Admeasuring East-West: 74 Ft And North-South: 21 Feet. Situated At Shah Hissain Locality Basavakalyan Tq Basavakalyan Dist. Bidar and bounded as follows: North: Half Portion Of House Belongs To Donor Already Gifted Inlaw Of Another Son By Name Anneruddin S/O Jurath Ali South: Common Wall Then House Of Yousuf Ali. East: Public Way West: Road

With further interest as applicable. Incidental expenses, costs, charges etc. incurred till date of payment and/ or realisation.

However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of Arcil have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.

The Borrowers attention is invited to provisions of sub-section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 08-07-2026

Place: Bidar-Karnataka

Sd/-, Authorised Officer  
For Asset Reconstruction Company (India) Limited  
(Trustee of Arcil - Trust -2026 -011)

## ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

CIN: U65999MH2002PLC134884 Website: www.arcil.co.in

REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai- 400028, Tel: +91 2266581300

## Kaynes Technology India Limited



Regd. Off. 23-25, Belagola Food Industrial Estate, Metagalli P.O., Mysore-570 016, Karnataka, India

website: www.kaynestechology.co.in email: kaynestechcs@kaynestechology.net

Corporate Identity Number: L29128KA2008PLC045825. Telephone No: +91 8212582595

The Members of Kaynes Technology India Limited ("the Company") are hereby informed that pursuant to the provisions of Sections 108, and 110 of the Companies Act, 2013, (the Act), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, as amended (Rules), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest one being 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (MCA Circulars), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force and as amended from time to time), the Company seeks the approval of members for the special business by way of two Special resolutions as set out in the Postal Ballot notice dated 07<sup>th</sup> July, 2026 along with the explanatory statement ("the Notice"), by way of electronic means (i.e. remote e-voting) only.

In compliance with the above-mentioned provisions, the electronic copies of Postal Ballot Notice ("the Notice") along with the Explanatory Statement has been sent on 07<sup>th</sup> July, 2026 to those Members whose names appeared in the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as at close of business hours on 03<sup>rd</sup> July, 2026, (the "Cut-off date") and whose e-mail IDs are registered with the Company/Depositories. Physical copies of the Postal Ballot Notice along with Postal Ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot in line with the exemption provided in the MCA Circulars.

Notice is available on the website of the Company i.e. www.kaynestechology.co.in and of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and of the CDSL at www.evotingindia.com.

In compliance with the provisions of Sections 108, 110 of the Act read with the Rules, as amended and Regulation 44 of SEBI Listing Regulations, as amended, the Company has provided the facility to the Members to exercise their votes electronically through e-voting only on the remote e-voting platform provided by CDSL. The login credentials for casting votes through remote e-voting have been mentioned in the Notes part of the Notice, which has been sent to the members. Detailed procedure for casting of votes through remote e-voting has been provided in the Notice.

Members whose names appeared in the Register of Members/List of Beneficial Owners as on the cut-off date i.e., 03<sup>rd</sup> July, 2026, are eligible to vote on the resolutions set out in the Notice through remote e-voting only. The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent (FOR) or dissent (AGAINST) through remote e-voting only.

The e-voting facility shall be available during the following period only:

Day, Date and Time of Commencement of e-voting	Thursday, 09 <sup>th</sup> July, 2026 at 09:00 A.M. (IST)
Day, Date and Time of End of e-voting	Friday, 07 <sup>th</sup> August, 2026 at 05:00 P.M. (IST)

Pursuant to the authorisation accorded by the Board of Directors of the Company, Dr. Muthukumar Narayanaswamy, Managing Director has appointed Mrs. Kalaivani S (ACS: 57112 and COP No.: 22158), Practicing Company Secretary, Bengaluru as the Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.

The Result of Postal Ballot will be declared not later than 2 (two) working days of the conclusion of the e-voting and will be placed along with the Scrutiniser's Report on the website of the Company www.kaynestechology.co.in, website of Stock Exchanges i.e., BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

Members are requested to carefully read all the notes set out in the Notice and in particular manner of casting vote through remote e-voting. Members are requested to read the instructions pertaining to e-voting provided in the Notice carefully. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual.

Members holding shares in physical form and who have not yet registered / updated their e-mail ID with the Company are requested to register / update their email ID with MUFNG Intime India Private Limited (RTA) by sending requests at [enotices@in.mpmns.mufng.com](mailto:enotices@in.mpmns.mufng.com) with details of folio number and attaching a self-attested copy of PAN card and self-attested copy of any other document (e.g. Driving License, Passport, Aadhar Card etc.) Members holding shares in dematerialised mode are requested to register / update their email ID with their respective Depository Participant(s).

During this period, Members of the Company holding shares either in physical form or in dematerialized form, as on Friday, 03<sup>rd</sup> July, 2026 (Cut-off date) may cast their vote by remote e-voting. Members will not be able to vote after the last date of e-voting. Once the vote is cast on the resolution, the Member will not be allowed to change it subsequently or cast the vote again. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-off date i.e. Friday, 03<sup>rd</sup> July, 2026. A person who is not a member as on the cut-off date should treat this Notice for information purpose only.

In case of any queries/ Grievances relating to e-voting procedures or require any assistance you may contact:

Login type	Helpdesk details
Individual Shareholders holding securities in Demat mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at <a href="mailto:helpdesk.evoting@cdslindia.com">helpdesk.evoting@cdslindia.com</a> or contact at toll free no. 1800 21 09911
Individual Shareholders holding securities in Demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at <a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a> or call at: 022 - 4886 7000 and 022 - 2499 7000

Members may also write to the Company Secretary of the Company at the registered office or e-mail at [kaynestechcs@kaynestechology.net](mailto:kaynestechcs@kaynestechology.net).

For and on behalf of KAYNES TECHNOLOGY INDIA LIMITED

Sd/-  
Muthukumar Narayanaswamy  
Managing Director  
DIN: 06708535Date: 07<sup>th</sup> July 2026

## SYMBOLIC POSSESSION NOTICE



Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: 2nd Floor, Sapta Swara complex, Next to Palace Honda show room, Near Fire Brigade, Kantharaj Urs Road, Saraswathipuram, Mysore- 570009

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Narayana B R (Borrower), Baby Rekha (Co-Borrower), M P Block Radhmma House K R Nagar Mysore Karnataka 571602, LHMYS00001283041	Site No -6, Property No.247/6, Sy.No. 335/1, Janjar No-722 Laladevanahalli Grama Panchayath Kasaba Hobli Site No 6 Lalanahalli Village K R Nagar Mysore Laladevanahalli Grama Panchayath Kas Na Mysore 571103 Karnataka Bounded By- North By: Private Land, South By: Road, East By: Private Property, West By: Property No.05 / Date of Possession 02-07-2026	22-04-2026 Rs. 31,31,720/-	Mysore
2.	Narayana B R (Borrower), Baby Rekha N (Co-Borrower), M P Block Radhmma House K R Nagar Mysore Karnataka- 571602, LHMYS00001313843	Site No. 6, Property No.247/6, Sy.No. 335/1, Janjar No. 722 Laladevanahalli Grama Panchayath Kasaba Hobli Site No 6 Lalanahalli Village K R Nagar Mysore Laladevanahalli Grama Panchayath Kas Na Mysore- 571103 Karnataka Bounded By- North By: Private Land, South By: Road, East By: Private Property, West By: Property No.05 / Date of Possession 02-07-2026	22-04-2026 Rs. 6,88,190/-	Mysore

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: July 08, 2026, Place: Mysore

Authorized Office, ICICI Home Finance Company Limited





ಬಿಟ್ ಕಾಯಿನ್ ಹಗರಣ: ಚಾರ್ಜ್ ಶೀಟ್ ಸಲ್ಲಿಕೆ

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ರಾಜಕೀಯ ನಂಬು ಹೊಂದಿರುವ ಉದ್ಯಮಿ ಹಾಗೂ ಗುತ್ತಿಗೆದಾರ ಸುನೀಲ್ ಹೆಗ್ಡೆ, ಶ್ರೀಯುಕ್ತ ಬಿಜ್ಜೇನಾಥ್, ಜೇವನಕೆ ಹಣಕಾಸಿನ ನೆರವು ಒದಗಿಸಿದ್ದು...

ಬಿಡ್ ಮ್ಯಾನ್ ಖ್ಯಾತಿಯ ಡಾ. ಗಿರೀಶ್ ಇನ್ನಿಲ್ಲ

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ಸಾಂಪ್ರದಾಯಿಕ ಸೇವೆಗಳಿಗೆ ಕಡಿಮೆ ವೆಚ್ಚದಲ್ಲಿ ಸ್ಪರ್ಧೆಯ ಶ್ರಮದ ಜೊತೆಗೆ ಪರಿಶರ ಸೇವೆಯಾಗಿ ನಿರ್ಮಿಸುತ್ತಿದ್ದ ಅವರ ತೂಗು ಸೇವೆಗಳು...

ಬ್ರಹ್ಮೋಸ್ ಖರೀದಿ ಒಪ್ಪಂದ

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ಮಲಕ್ಯಾ ಜಲಸಂಭಂಗ ಮುಖ್ಯಮಂಡಲರು ಹಾಗೂ ಭಾರತದ ಗ್ರೇಟ್ ನಿಕೋಲಾಂ ಬಂದರು ಯೋಜನೆಯಿಂದ ಕೇವಲ 100 ಮೈಲಿ ದೂರದಲ್ಲಿರುವ ಪ್ರಮುಖ ಸರ್ಕಾರಿ ಬಂದರನ್ನು...

ಅತ್ಯಂತ ಗೌರವ ಪ್ರದಾನ ಪ್ರಧಾನಿ ನರೇಂದ್ರ ಮೋದಿ ಅವರಿಗೆ ದೇಶದ ಅತ್ಯಂತ ನಾಗರಿಕ ಗೌರವವಾದ ಬಿಂಬಾಂಗ್ ಅಡಿಮಣಿಯ ಆಚ್ಛಾದಿ ರಿಪಬ್ಲಿಕ್ ಆಫ್ ಇಂಡೋನೇಷ್ಯಾ ಪದವಿಯನ್ನ ನೀಡಿ ಇಂಡೋನೇಷ್ಯಾ ಅಧ್ಯಕ್ಷ ಪ್ರಬೋಮೊ ಸುಬ್ಯಾಂಟೊ ಗೌರವಿಸಿದರು.

ಪಾಲಿಕೆ ಆಯುಕ್ತರಾಗಿ ಸವಿತಾ ನೇಮಕ

ಉದಯಕಾಲ ನ್ಯೂಸ್ ಮೈಸೂರು: ಮೈಸೂರು ವಿಶ್ವವಿದ್ಯಾನಿಲಯದ ಕುಲಪತಿ ಆಗಿದ್ದ ಕೆ.ಎಂ.ಸವಿತಾ ಅವರನ್ನು ಮೈಸೂರು ಮಹಾನಗರಪಾಲಿಕೆ ಆಯುಕ್ತರನ್ನಾಗಿ ನೇಮಿಸಿ ಸರ್ಕಾರ ಆದೇಶ ಹೊರಡಿಸಿದೆ.

ಬೂಕುಸಿಹಿ: 5 ಸಾವು ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ಸರ್ಕಾರ ಮತ್ತು ವಿಪತ್ತು ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳಬಹುದಾದ ಎಲ್ಲ ಕ್ರಮಗಳನ್ನೂ ಕೈಗೊಳ್ಳಲಾಗುತ್ತದೆ. ಆದರೆ, ಈ ಕುರಿತು ನೀಡಲಾಗಿದ್ದ ಸೂಚನೆಗಳನ್ನು ಪಾಲಿಸಿಲ್ಲ.

ಮುಂಗಾರು ಆರ್ಭಟ: ಕೆಆರ್‌ಎಸ್‌ಗೆ ದಾಖಲೆಯ ಒಳಹರಿವು

ಉದಯಕಾಲ ನ್ಯೂಸ್ ಮಂಡ್ಯ: ಕಾವೇರಿ ಜಲಾನಯನ ಪ್ರದೇಶ ಹಾಗೂ ಕೊಡಗು ಜಿಲ್ಲೆಯಲ್ಲಿ ಮುಂಗಾರು ಮಳೆ ತೀವ್ರಗೊಂಡು ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ತೀರಾಂಗಪಟ್ಟಣ ತಾಲೂಕಿನ ಕೃಷ್ಣರಾಜಸಾಗರ (ಎಬಿಬಿ) ಜಲಾಶಯಕ್ಕೆ ಬರಲೂರಿ ಆರು ತಿಂಗಳ ಸುದೀರ್ಘ ಕಾಯುವಿಕೆಯ ನಂತರ ಭಾರಿ ಪ್ರಮಾಣದ ಒಳಹರಿವು ದಾಖಲಾಗಿದೆ.



ಭೀಕರ ಬಿಸಿಲು ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಅತಿಯಾದ ಬಳಕೆಯಿಂದಾಗಿ ಜಲಾಶಯದ ನೀರಿನ ಮಟ್ಟ ತಳ ಮಟ್ಟಕ್ಕೆ ಇಳಿದು, ಪ್ರಸಕ್ತ ಮುಂಗಾರು ಆರಂಭದಲ್ಲೇ ಜಲಾನಯನ ಪ್ರದೇಶದಲ್ಲಿ ಉತ್ತಮ ಮಳೆಯಾಗುತ್ತಿರುವುದರಿಂದ ಒಣಗುತ್ತಿದ್ದ ಕಾವೇರಿ ಒಡಲಿಗೆ ಹೊಸ ಚೈತನ್ಯ ಬಂದಿದೆ. ಪ್ರಸ್ತುತ ಹವಾಮಾನ ಇಲಾಖೆಯ ಮುನ್ಸೂಚನೆ ಪ್ರಕಾರ ಕೊಡಗು ಮತ್ತು ದಕ್ಷಿಣ ಒಳನಾಡಿನಲ್ಲಿ ಮುಂದಿನ ಮೂರನೇ ದಿನಗಳ ಕಾಲ ಭಾರಿ ಮಳೆಯಾಗುವ ಸಾಧ್ಯತೆಯಿದೆ.

ಕೆಆರ್‌ಎಸ್ ಇಂದಿನ ಇನ್‌ಸೈಡ್ ರಿಪೋರ್ಟ್

ಗರಿಷ್ಠ ಮಟ್ಟ: 124.80 ಅಡಿಗಳು ಇಂದಿನ ನೀರಿನ ಮಟ್ಟ: 92.50 ಅಡಿಗಳು (ನಿರಂತರ ಏರಿಕೆ ಹಾದಿಯಲ್ಲಿ) ಇಂದಿನ ಒಳಹರಿವು: 4,291 ಕ್ಯೂಸೆಕ್ (ನಿನ್ನೆ 1,449 ಕ್ಯೂಸೆಕ್ ಇತ್ತು) ಇಂದಿನ ಹೊರಹರಿವು: 500 ಕ್ಯೂಸೆಕ್ (ಕೇವಲ ಕುಡಿಯುವ ನೀರಿಗಾಗಿ ಮಾತ್ರ) ಪ್ರಸ್ತುತ ನೀರಿನ ಸಂಗ್ರಹ: ಸುಮಾರು 18.25 ಟಿಎಂಸಿ (ಒಟ್ಟು ಸಾಮರ್ಥ್ಯ: 49.45 ಟಿಎಂಸಿ)

ಸಂಪೂರ್ಣವಾಗಿ ನಿಯಂತ್ರಿಸಲಾಗಿದ್ದು, ಕೇವಲ ಇಡೀ ರಾಜ್ಯ ಸರ್ಕಾರಕ್ಕೆ ತಲೆನೋವಾಗಿ ನದಿ ಪಾತ್ರದ ನಾಲೆಗಳಿಗೆ ಹಾಗೂ ಕುಡಿಯುವ ನೀರಿಗಾಗಿ ಮಾತ್ರ ಕನಿಷ್ಠ ಪ್ರಮಾಣದ ಹೊರಹರಿವನ್ನು ಕಾಯ್ದುಕೊಳ್ಳಲಾಗಿದೆ. ಈ ಆರಂಭಿಕ ಜಲವೃದ್ಧಿಯು ಮಂಡ್ಯ, ಮೈಸೂರು ಹಾಗೂ ರಾಜಧಾನಿ ಬೆಂಗಳೂರು ನಗರಗಳ ಭಾಗದ ರೈತರಲ್ಲಿ ಹೊಸ ರೀತಿಯ ಸಡಗರವನ್ನು ಉಂಟುಮಾಡಿದೆ. ಕಳೆದ ವರ್ಷ ಮಳೆ ಕೊರತೆಯಿಂದಾಗಿ ತಮಿಳುನಾಡಿನಿಂದ ಹರಿಸುವ ವಿಚಾರದಲ್ಲಿ ಭಾರಿ ಕಾನೂನು ಮತ್ತು ರಾಜಕೀಯ ಸಂಘರ್ಷ ಎದುರಾಗಿದ್ದು, ಇದು ಪರಿಣಾಮವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ತಲೆನೋವಾಗಿ ಪರಿಣಮಿಸಿತ್ತು.

ಉತ್ತರ ತತ್ತರ, ವಯನಾಡ್ ಭೀಕರ

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ತುಂಗಭದ್ರಾ ಜಲಾಶಯ ಏಕಾಂಕಿ ಭರ್ತಿಯಾಗಿದ್ದು ನೀರಿನ ಒಳಹರಿವು ಹೆಚ್ಚಾದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಎಲ್ಲಾ 33 ಕ್ರಾಸ್ ಗೇಟ್‌ಗಳನ್ನು ತೆರೆಯಲಾಗಿದೆ. ನಾರಾಯಣ ಜಲಾಶಯದಲ್ಲೂ ನೀರಿನ ಪ್ರಮಾಣದಲ್ಲಿ ಭಾರಿ ಏರಿಕೆಯಾಗಿದ್ದು ಪ್ರವಾಸಿಗರಿಗೆ ಜಲರಾಶಿಯನ್ನು ಕಣ್ತುಂಬಿಕೊಳ್ಳುವುದೇ ಆನಂದಾನುಭವವೆನಿಸಿದೆ.

ಚಿಕ್ಕಮಗಳೂರು ಭಾಗದಲ್ಲೂ ಮಳೆ ಒಂದೇ ಸಮನೆ ಸುರಿಯುತ್ತಿದ್ದು ಲಿಂಗನಮಟ್ಟ ಜಲಾಶಯ, ಜೋಗಜಲಪಾತಗಳು ಉಕ್ಕಿ ಹರಿಯುತ್ತಿದ್ದು ಒಳಹರಿವಿನ ಹೆಚ್ಚಳದ ಪರಿಣಾಮವಾಗಿ ಭದ್ರಾ ಅಣೆಕಟ್ಟಿನ ಎಲ್ಲಾ ಗೇಟ್‌ಗಳನ್ನು ತೆರೆಯಲಾಗಿದೆ. ಮಲೆನಾಡಿನ ಅಸ್ತವ್ಯಸ್ತ ಕಾಫಿನಾಡು ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯಲ್ಲೂ ಮಳೆಯ ಅಭರಣ ಜೋಗರಾಗಿದ್ದು ಮಲೆನಾಡಿನ 14 ತಾಲ್ಲೂಕುಗಳಲ್ಲಿ ರಜೆ ಘೋಷಿಸಲಾಗಿದೆ. ಮೂಡಿಗೆರೆ, ಕೊಪ್ಪ ಮತ್ತು ಎನ್.ಆರ್.ಪುರ ತಾಲ್ಲೂಕುಗಳಲ್ಲಿ ಪ್ರಾಥಮಿಕ ಹಾಗೂ ಪ್ರೌಢಶಾಲೆಗಳಲ್ಲಿ ರಜೆ ನೀಡಲಾಗಿದೆ. ಶೃಂಗೇರಿ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಮಳೆಯ ಅತೀವತೆ ಹೆಚ್ಚಿರುವ ಕಾರಣ ಶಾಲೆ ಮತ್ತು ಕಾಲೇಜುಗಳೆಡೆ ಕಡ್ಡಾಯ ರಜೆ ನೀಡಲಾಗಿದೆ. ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯಲ್ಲೂ ಮಳೆ ನಿರಂತರವಾಗಿ ಸುರಿಯುತ್ತಿದ್ದು, ಮಳೆ ಸುರಿಯುವ ದಿಶ್ಯೆಯಿಂದ ತಿರಸಿ, ಸಿದ್ಧಾಪುರ, ಜೋಯಿಪುರ, ದಾಂಡೇಲಿ ಮತ್ತು ಯಲ್ಲಾಪುರ ತಾಲ್ಲೂಕುಗಳ ಆಂಗನವಾಡಿ, ಪ್ರಾಥಮಿಕ ಹಾಗೂ ಪ್ರೌಢಶಾಲೆಗಳೂ ರಜೆ ಘೋಷಿಸಲಾಗಿದೆ.

38 ಮಂದಿಗೆ ಗಲ್ಲು, 11 ಮಂದಿಗೆ ಜೀವಾವಧಿ ಶಿಕ್ಷೆ ಎತ್ತಿಹಿಡಿದ ಹೈಕೋರ್ಟ್

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ಫೆಬ್ರವರಿ 2022ರಲ್ಲಿ ವಿಶೇಷ ನ್ಯಾಯಾಲಯವು ಪ್ರಕರಣದ 49 ಆರೋಪಿಗಳನ್ನು ದೋಷಿಗಳೆಂದು ಘೋಷಿಸಿ, 38 ಮಂದಿಗೆ ಮರಣದಂಡನೆ ಹಾಗೂ ಉಳಿದ 11 ಮಂದಿಗೆ ಜೀವಾವಧಿ ಶಿಕ್ಷೆ ವಿಧಿಸಿತ್ತು. ಬಳಿಕ ಶಿಕ್ಷೆಯನ್ನು ಪ್ರಶ್ನಿಸಿ ಎಲ್ಲ ಆಪರಾಧಿಗಳು ಹೈಕೋರ್ಟ್ ಮೊರೆ ಹೋಗಿದ್ದರು. ಸುಮಾರು ಮೂರು ವರ್ಷಗಳ ವಿಚಾರಣೆಯ ಬಳಿಕ ಹೈಕೋರ್ಟ್ ಇದೀಗ ಅಂತಿಮ ತೀರ್ಪು ಪ್ರಕಟಿಸಿದೆ. ಜುಲೈ 26, 2008ರಂದು ಅಹಮದಾಬಾದ್ ನಗರದಲ್ಲಿ ಕೇವಲ 70 ನಿಮಿಷಗಳ ಆತಂಕದಲ್ಲಿ 21 ಸರ್ಕಾರಿ ಬಾಂಬ್ ಸ್ಫೋಟಗಳು ನಡೆದಿದ್ದವು. ಸಿಎಲ್ ಆಸ್ತತ್, ಎಲ್.ಜಿ. ಆಸ್ತತ್, ನಗರ ಬಸ್ ಗಳು, ನಿಲುಗಡೆ ಮಾಡಿದ್ದ ಬೈಸಿಕಲ್‌ಗಳು, ಕಾರುಗಳು ಸೇರಿದಂತೆ ಹಲವು ಜನನಿಬಿಡ ಪ್ರದೇಶಗಳನ್ನು ಗುರಿಯಾಗಿಸಿಕೊಂಡು ದಾಳಿ ನಡೆಸಲಾಗಿತ್ತು. ಈ ಭೀಕರ ಸ್ಫೋಟಗಳಲ್ಲಿ 56 ಮಂದಿ ಮೃತಪಟ್ಟರೆ, 200ಕ್ಕೂ ಹೆಚ್ಚು ಮಂದಿ ಗಾಯಗೊಂಡಿದ್ದರು. ಸ್ಫೋಟದ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ಇಂಡಿಯನ್ ಮುಜಾಹಿದೀನ್ ಸಂಘಟನೆ ಹೊತ್ತುಕೊಂಡಿತ್ತು. ದೇಶದ ಭಯೋತ್ಪಾದನಾ ಇತಿಹಾಸದಲ್ಲಿ ಮಹತ್ವದ ಪ್ರಕರಣವೆಂದು ಪರಿಗಣಿಸಲ್ಪಟ್ಟ ಈ ಪ್ರಕರಣಕ್ಕೆ ಸುಮಾರು 18 ವರ್ಷಗಳ ಬಳಿಕ ಮಹತ್ವದ ತೀರ್ಪು ದೊರೆತಿದೆ.

ಅರಣ್ಯ ಭೂಮಿಯಲ್ಲಿ ರಿಯಲ್ ಎಸ್ಟೇಟ್ ಸಾಧ್ಯವೇ?

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ಕೆಲವು ಅಧಿಕಾರಿಗಳು ಮುಖ್ಯಕಾರ್ಯದರ್ಶಿ ನೇತೃತ್ವದ ಉನ್ನತ ಮಟ್ಟದ ಸಮಿತಿಯು, ಅರಣ್ಯ ಸಚಿವರ ಅಧ್ಯಕ್ಷತೆ ಸಂಪುಟದ ಅನುಮತಿ ಇಲ್ಲದೆ ಎಸ್‌ಎಂಐ ವರದಿಗಳನ್ನು ಅರಣ್ಯ ಭೂಮಿ ಡಿವೈಲಪ್‌ಮೆಂಟ್‌ಗೆ ಸುಪ್ರೀಂಕೋರ್ಟ್ ನಲ್ಲಿ ಐ.ಎಂ. ಹಾಕಿದ್ದರು, ಅಂತಹ ಅಧಿಕಾರಿಗಳನ್ನು ಅನಾನುಕೂಲ ಮಾಡಲಾಗಿತ್ತು. ಶೋಕಾಸ್ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು. ಜೊತೆಗೆ ಈ ಐ.ಎಂ. ಓಪನಿಯು ರಾಜ್ಯ ಸರ್ಕಾರ ಸಚಿವ ಸಂಪುಟದ ಅನುಮತಿಯಿಲ್ಲದೆ ಪಡೆದು ಕೋರ್ಟ್ ಮೊರೆ ಹೋಗಿದೆ. ಅರಣ್ಯ ಸಂರಕ್ಷಣಾ ಕಾಯಿದೆ 1980ರ ಜಾರಿಯ ಬಳಿಕ ಭೂ ಪರಿವರ್ತನೆ ಆಗದ ಯಾವುದೇ ಅರಣ್ಯ ಭೂಮಿ ಅರಣ್ಯವಾಗಿ ಉಳಿಯುವುದು ಎಂದು ಸುಪ್ರೀಂಕೋರ್ಟ್ ತೀರ್ಪು ನೀಡಿದೆ. ಒಣಗಾಗಿ ಇದು ಅರಣ್ಯವಾಗಿ ಉಳಿಯುತ್ತದೆ ಎಂದು ಸಚಿವರು ಸ್ಪಷ್ಟಪಡಿಸಿದರು.

ಮಾರಾಟ ಮಾಡಿರುವುದೇ ಅಕ್ರಮ ಎಂದರು. 2014ರಲ್ಲಿ ಎನ್.ಎಂ.ಡಿ.ಸಿ. ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉಕ್ಕು ಕಾರ್ಖಾನೆ ಆರಂಭಿಸಿ, 50 ಸಾವಿರ ಜನರಿಗೆ ಉದ್ಯೋಗ ನೀಡುವುದಾಗಿ ಹೇಳಿ ಸಾಮಾನ್ಯರ ಎತ್ತರ ಭೂಮಿ ಪಡೆದಿದೆ. 12 ವರ್ಷವಾದರೂ ಈ ಕಾರ್ಖಾನೆ ಆರಂಭ ಆಗಿಲ್ಲ. ಮೊದಲು ಈ ಕಾರ್ಖಾನೆ ಪುನಶ್ಚೇತನ ಮಾಡಲಿ ಎಂದರು. ಭದ್ರಾವತಿಯಲ್ಲಿ ಭಾರತ ರತ್ನ ವಿಶ್ವೇಶ್ವರಾಯ ಅವರು ಸ್ವಾಧೀನವಾಗಿ ಉಕ್ಕು ಕಾರ್ಖಾನೆ ಪುನಶ್ಚೇತನ ಮಾಡಲು ಬೆಲೆ 14000 ಕೋಟಿ ಬೆಲೆ ಬಾಳುವ ಜಮೀನು ಎಂದು ಉಲ್ಲೇಖಿಸಿದ. ಆದರೆ ಮೇಲೆ ಕನ್ನಡದವರು ಯಾರು ಎಂದು ಆದೇ ನಿರ್ಧರಿಸಲಿ ಎಂದು ತಿಳಿಸಿದರು. ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾವೃದ್ಧಿ ಮಂಡಳಿ ಕೆ.ಎಂ.ಡಿ.ಬಿ.ಬಿ.ಗಾಗಿ ಬೆಂಗಳೂರಿನ ಬೆಲೆಬಾಳುವ ಅರಣ್ಯ ಭೂಮಿ ಸ್ವಾಧೀನ ಪಡಿಸಿಕೊಂಡೇ ಯಾರು ಎಂದು ಪ್ರಶ್ನಿಸಿದ ಆಕ್ಟರ ಮಂಡ್ಯ, ತಾವು ಅರಣ್ಯ ಸಚಿವನಾಗಿದ್ದಾಗ ಬೆಂಗಳೂರಿನಲ್ಲಿ 10 ಸಾವಿರ ಕೋಟಿ ರೂ. ಬೆಲೆ ಬಾಳುವ ಅರಣ್ಯ ಭೂಮಿ ಒತ್ತುವರಿ ತೆರವು ಮಾಡಿ ಗಿಡ ನೆಡಿಸಿದ್ದೆನು.

3 ದಿನದಲ್ಲಿ 25 ಟಿಎಂಸಿ ನೀರು ಏರಿಕೆ!

ಮೊದಲನೇ ಪ್ರತಿಬಂಧ... ಶಿವಮೊಗ್ಗದ ಲಿಂಗನಮಟ್ಟ ಜಲಾಶಯದಲ್ಲಿ ಸದ್ಯ 22.11 ಟಿಎಂ (ಶೇ. 15) ನೀರು ಸಂಗ್ರಹವಿದೆ. ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ ಜಲಾಶಯದಲ್ಲಿ 81.98 ಅಡಿ ನೀರು ಸಂಗ್ರಹವಿತ್ತು. ಜಲಾಶಯದ ಗರಿಷ್ಠ ಮಟ್ಟ 151.75 ಟಿಎಂಸಿ. ಸದ್ಯ ಜಲಾಶಯಕ್ಕೆ ನೀರಿನ ಒಳ ಹರಿವು 29,043 ಕ್ಯೂಸೆಕ್ ಇದೆ. 434 ಕ್ಯೂಸೆಕ್ ನೀರು ಹೊರ ಹರಿಸಲಾಗುತ್ತಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 1754.40 ಅಡಿ ನೀರು ಸಂಗ್ರಹವಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 1819.12 ಅಡಿ ನೀರು ಸಂಗ್ರಹಿಸುವ ಅವಕಾಶವಿದ್ದು, ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ 1793.65 ಅಡಿ ನೀರಿತ್ತು. ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಸೂಜಾ ಜಲಾಶಯದಲ್ಲಿ ಸದ್ಯ 32.38 ಟಿಎಂ (ಶೇ 22) ನೀರು ಲಭ್ಯವಿದೆ. ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ ಜಲಾಶಯದಲ್ಲಿ 68.15 ಟಿಎಂಸಿ ನೀರು ಸಂಗ್ರಹವಿತ್ತು. ಜಲಾಶಯದ ಗರಿಷ್ಠ ಮಟ್ಟ 145.33 ಟಿಎಂಸಿ. ಈಗ ಜಲಾಶಯದ ನೀರಿನ ಒಳ ಹರಿವು 20691 ಕ್ಯೂಸೆಕ್ . 196 ಕ್ಯೂಸೆಕ್ ನೀರು ಹೊರ ಬಿಡಲಾಗುತ್ತಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 1728.43 ಅಡಿ ನೀರು ಸಂಗ್ರಹವಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 1728.43 ಅಡಿ ನೀರು ಸಂಗ್ರಹಿಸುವ ಅವಕಾಶವಿದ್ದು, ಕಳೆದ 2 2 1793.65 ಅಡಿ ನೀರು ಇತ್ತು. ಹಾಸನ ಜಿಲ್ಲೆ ಹೇಮಾವತಿ ಜಲಾಶಯದಲ್ಲಿ ಸದ್ಯ 17.38 ಟಿಎಂ (ಶೇ 47) ನೀರು ಲಭ್ಯವಿದೆ. ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ ಜಲಾಶಯದಲ್ಲಿ 34.99 ಟಿಎಂಸಿ ನೀರು ಸಂಗ್ರಹವಿತ್ತು. ಜಲಾಶಯದ ಗರಿಷ್ಠ ಮಟ್ಟ 37.10 ಟಿಎಂಸಿ. ಈಗ ಜಲಾಶಯದ ನೀರಿನ ಒಳ ಹರಿವು 8901 ಕ್ಯೂಸೆಕ್. 300 ಕ್ಯೂಸೆಕ್ ನೀರು ಹೊರ ಬಿಡಲಾಗುತ್ತಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 2895.91 ಅಡಿ ನೀರು ಸಂಗ್ರಹವಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 2922 ಅಡಿ ನೀರು ಸಂಗ್ರಹಿಸುವ ಅವಕಾಶವಿದ್ದು, ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ 2919.81 ಅಡಿ ನೀರು ಇತ್ತು. ಮೈಸೂರು ಜಿಲ್ಲೆಯ ಕಬೀರಿ ಜಲಾಶಯದಲ್ಲಿ ಸದ್ಯ 7.08 ಟಿಎಂ (ಶೇ.36) ನೀರು ಲಭ್ಯವಿದೆ. ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ ಜಲಾಶಯದಲ್ಲಿ 17.61 ಟಿಎಂಸಿ ನೀರು ಸಂಗ್ರಹವಿತ್ತು. ಜಲಾಶಯದ ಗರಿಷ್ಠ ಮಟ್ಟ 19.52 ಟಿಎಂಸಿ. ಸದ್ಯ ಜಲಾಶಯಕ್ಕೆ ನೀರಿನ ಒಳ ಹರಿವು 4394 ಕ್ಯೂಸೆಕ್ ಇದೆ. ಹೊರ ಹರಿವು 500 ಕ್ಯೂಸೆಕ್ ಇದೆ. ಜಲಾಶಯದಲ್ಲಿ 2259.32 ಅಡಿ ನೀರು ಸಂಗ್ರಹವಿದೆ. ಜಲಾಶಯದಲ್ಲಿ 2284 ಅಡಿ ನೀರು ಸಂಗ್ರಹಿಸುವ ಅವಕಾಶವಿದ್ದು, ಕಳೆದ ವರ್ಷ ಇದೇ ದಿನ 2280.79 ಅಡಿ ನೀರಿತ್ತು.

ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಚೇರಿ ವಸ್ಯಜೀವಿ ಉಪವಿಭಾಗ ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಚೇರಿ ವಸ್ಯಜೀವಿ ಉಪವಿಭಾಗ ಸಂಖ್ಯೆ: ಸ.ಅ.ಸಂ/ವ.ಉ/ಮಿ/MAC Out ದಿನಾಂಕ: 06.07.2026 ಸಂಕ್ಷಿಪ್ತ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ (ಇ-ಪ್ರೋಕ್ಯೂರಿಂಗ್ ಮೂಲಕ) ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, 2026-27ನೇ ಸಾಲಿನಲ್ಲಿ ಕನಕಪುರ ವಸ್ಯಜೀವಿ ಉಪ ವಿಭಾಗ ವ್ಯಾಪ್ತಿಯ ಮೂರು ವಸ್ಯಜೀವಿ ವಲಯಗಳಿಗೆ ಹೊರಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ಮಾನವ ಸಂಪನ್ಮೂಲ ಸೇವೆಯನ್ನು ಒದಗಿಸುವ ಸಂಬಂಧ ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೋಕ್ಯೂರಿಂಗ್ ಮೂಲಕ ಇ-ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಿದ್ದು, ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಟೆಂಡರ್‌ಗಳ ಪರಿಶೀಲನೆ ಬಗ್ಗೆ ಗುತ್ತಿಗೆದಾರರು ಈ ಕೆಳಕಂಡಂತಿರುವ ಕಚೇರಿಯ ಕೆಲಸದ ವೇಳೆಯಲ್ಲಿ ಅಥವಾ ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಕೆಲಸದ ಪೋರ್ಟಲ್ (http://kppp.karnataka.gov.in) ನಲ್ಲಿ ಪರಿಶೀಲಿಸಬಹುದು. ಸಹಿ/- ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ ವಸ್ಯಜೀವಿ ಉಪ ವಿಭಾಗ, ಕನಕಪುರ DIPR/BSD/161/SA/2026-27

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಅಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಯಾದಗಿರಿ ದೂರವಾಣಿ : 94498-43067 ಮಿಂಚಂಚೆ : dhoyadgiri2@gmail.com ಸಂಖ್ಯೆ:ಜಿಆಕಕ/ಯಾ/ಅಭಿವೃದ್ಧಿ/36/2026-27 ದಿನಾಂಕ:06/07/2026 ಇ-ಪ್ರೋಕ್ಯೂರಿಂಗ್ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ 2025-26ನೇ ಸಾಲಿನ ಕಲ್ಯಾಣ ಕರ್ನಾಟಕ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯ ಅನುದಾನದಲ್ಲಿ ಯಾದಗಿರಿ ಅಂಗವಿಕಲ ಮಕ್ಕಳ ಕೇಂದ್ರಕ್ಕೆ ಅತಿ ಅವಶ್ಯಕವಾದ ವೈದ್ಯಕೀಯ ಸಲಕರಣೆಗಳನ್ನು, ವಿರಿದಿಸುವ ಬಗ್ಗೆ ಕ್ಯಾಲೆಂಡರ್ ಆಫ್ ಇವೆಂಟ್ಸ್ 1) ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ಸಂಖ್ಯೆ: ದಿನಾಂಕ: DHFWS/2026-27/IND2561 ದಿನಾಂಕ: 06-07-2026 2) ಟೆಂಡರ್ ಗೆದ್ದು ಅಂದಾಜು ಮೊತ್ತ: ಅಂದಾಜು ರೂ.100.00 ಲಕ್ಷಗಳು (ನೂರು ಲಕ್ಷ ರೂಪಾಯಿಗಳು ಮಾತ್ರ) 3) ಇಎಂಡಿ ಮೊತ್ತ: ರೂ. 2,000,000.00 (ಎರಡು ಲಕ್ಷ ರೂಪಾಯಿಗಳು ಮಾತ್ರ) 4) KPPP-Portal ಮೂಲಕ ಟೆಂಡರ್ ಲಕೋಟಿಗಳನ್ನು ಸಲ್ಲಿಸುವ ಪ್ರಾರಂಭ ಮತ್ತು ಅಂತಿಮ ದಿನಾಂಕ: ಪ್ರಾರಂಭ ದಿನಾಂಕ:06/07/2026 ರಿಂದ ದಿನಾಂಕ: 10/08/2026ರವರೆಗೆ 5) KPPP-Portal ನ ಅಂತಿಮ ಲಕೋಟಿಗಳನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ : 11/08/2026 6) ಅರ್ಜಿ ಲಕೋಟಿಯನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ: 13/08/2026 7) ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ಸಂಪರ್ಕಿಸಬೇಕಾದ ಕಛೇರಿ ವಿಳಾಸ ಹಾಗೂ ದೂರವಾಣಿ ಸಂಖ್ಯೆ: ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಅಧಿಕಾರಿಗಳು ಯಾದಗಿರಿ. ದೂರವಾಣಿ:9449843067 ಕ್ರಮ ಸಂಖ್ಯೆ 4, 5 ಮತ್ತು 6 ರ ದಿನಾಂಕ ಬದಲಾವಣೆಗೆ ಒಳಪಟ್ಟಂತೆ ಸಹಿ/- ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಅಧಿಕಾರಿಗಳು ಯಾದಗಿರಿ. ವಾ.ಸಾ.ಸಂ.ಇ/ಯಾದಗಿರಿ/149/ಕೆ.ಎಸ್.ಎಂ.ಸಿ.ಎ/2026-27

(ಕರ್ನಾಟಕ ಸರ್ಕಾರ) ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರವರ ಕಚೇರಿ, ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಇಲಾಖೆ, ಹಾಸನ ವಿಭಾಗ, ಹಾಸನ-573201 Ph:08172-261640 Email ID:eerdwsd.hsn@gmail.com ದ್ವಿ-ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ: 02/2026-27 ದಿನಾಂಕ: 06.07.2026

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ರಾಜ್ಯಪಾಲರ ಪರವಾಗಿ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ, ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಇಲಾಖೆ, ಹಾಸನ ವಿಭಾಗ, ಹಾಸನದಿಂದ 2022-23ನೇ ಸಾಲಿನಲ್ಲಿ JIM ಯೋಜನೆಯಡಿ ಅನುಮೋದಿಸಲಾಗಿರುವ ಹಾಸನ ಜಿಲ್ಲೆಯ ಕಾಮಗಾರಿಗೆ ಈ ಕೆಳಕಂಡಂತೆ ಟೆಂಡರ್‌ನ್ನು ಆಹ್ವಾನಿಸಲಾಗುತ್ತದೆ. ದ್ವಿ-ಲಕೋಟಿ ಪದ್ಧತಿ ಕಾಮಗಾರಿಗಳು ಅಲೂರು ತಾಲ್ಲೂಕಿನ 01 ಕಾಮಗಾರಿ.(ಸಾಮಾನ್ಯ ವರ್ಗ) ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ದ್ವಿ-ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಸ್ಪರ್ಧಾತ್ಮಕವಿಧದಲ್ಲಿ KPP Portal ಅಂತರ್ಜಾಲದಲ್ಲಿ ಕರೆಯಲಾಗಿದ್ದು, ಟೆಂಡರ್‌ನ್ನು ನಿಗದಿತ ನಮೂನೆಗಳನ್ನು ದಿನಾಂಕ: 06.07.2026 ರ ಸಂಜೆ 5.30 ರಿಂದ www.kppp.karnataka.gov.in ನಲ್ಲಿ Download ಮಾಡಿ ಅವಶ್ಯಕ ಮಾಹಿತಿಗಳೊಂದಿಗೆ ಆಪ್ತಲೋಕ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ: 15.07.2026 ರವರೆಗೆ ಗುತ್ತಿಗೆದಾರರು ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಸಂಪರ್ಕಿಸಿ ಯಾವುದೇ ಮಾಹಿತಿಯನ್ನು ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ: 13.07.2026 ರಂದು ಪೂರ್ವಾಪ್ತ 11.00 ಗಂಟೆಗೆ ಈ ಕಛೇರಿಯಲ್ಲಿ ಸದರಿ ಯೋಜನೆಯ ಪೂರ್ವಭಾವಿ ಸಭೆಯನ್ನು ಏರ್ಪಡಿಸಲಾಗಿದ್ದು, ಅಸಕ್ತ ಗುತ್ತಿಗೆದಾರರು ಭಾಗವಹಿಸಬಹುದಾಗಿರುತ್ತದೆ. ಸಹಿ: ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ, ಹಾಸನ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕಟ್ಟಡ, ಎನ್.ಆರ್ ವೃತ್ತ ಹಾಸನ. ದಿನಾಂಕ: 23.07.2026 ರಂದು ಸಾಯಂಕಾಲ 5.00 ಘಂಟೆಯ ನಂತರ ಅಂತಿಮ ಬಿಡ್ಡನ್ನು ತೆರೆಯಲಾಗುತ್ತದೆ. ಅರ್ಹವಾದ ಗುತ್ತಿಗೆದಾರರ ಆಧಾರ ಕೆಲಸದ ದಿನಾಂಕ: 25.07.2026 ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಯ ನಂತರ ತೆರೆಯಲಾಗುವುದು. ಒಂದು ವೇಳೆ ತಿದ್ದುಪಡಿ ಉಂಟಾದಲ್ಲಿ ಸದರಿ ತಿದ್ದುಪಡಿಯನ್ನು ವೇಬ್‌ಸೈಟ್‌ನಲ್ಲಿ ಅರ್ಪಿಸಲಾಗುವುದು. ಎಲ್ಲಾ ಟೆಂಡರ್‌ಗಳನ್ನು ಅಥವಾ ಯಾವುದಾದರೂ ಒಂದು ಟೆಂಡರ್‌ನ್ನು ಯಾವುದೇ ಕಾರಣ ನೀಡದೇ ತಿರಸ್ತಿಸುವ ಹಕ್ಕನ್ನು ಕಾಯ್ದಿರಿಸಲಾಗಿದೆ. ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಇಲಾಖೆ, ಹಾಸನ ವಾಸಾಸಂಇ/ಕು/ಸನಿ/ಪಾಸನ/305/ಕೆ.ಎಸ್.ಎಂ.ಸಿ.ಎ/2026-27



















